

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

1. IA 1660/2024 In C.P. (IB)/446(MB)2020

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2024**

NAME OF THE PARTIES: - State Bank of India
V/s
Vindhyavasini Steel Corporation Pvt. Ltd
IN THE MATTER OF
State Bank of India
V/s
Vindhyavasini Steel Corporation Pvt Ltd.

Section: Rule 11 of NCLT, 2016 U/s 7 of (IBC)

ORDER

IA.No.1660/2024: - Adv. Prachi Pandya appeared for the Applicant (State Bank of India). None appeared for the Respondent. This IA has been filed by the State Bank of India the only Financial Creditor seeking replacement of Mr. Naren Sheth who was appointed as Liquidator vide order dated 20.02.2024 passed in IA.No.3689/2023. It has been pointed out that the registration of Mr. Naren Sheth has been suspended for two years vide order dated 30.01.2024 passed by the IBBI. Before passing of any order in this IA we deem it appropriate to issue a notice to Mr. Naren Sheth as a liquidator. Counsel for the applicant is also directed to issue notice to the Liquidator and serve a copy of the application. list this matter on **07.05.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)